

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF CIAN HEALTHCARE LIMITED

| RELEVANT PARTICULARS | |
|----------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. | Name of Corporate Debtor CIAN HEALTHCARE LIMITED |
| 2. | Date of Incorporation of Corporate Debtor 23/07/1992 |
| 3. | Authority under which Corporate Debtor is Incorporated / Registered Registrar of Companies, Pune |
| 4. | Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor L24233PN2003PLC017563 |
| 5. | Address of the Registered Office and Principal Office (If any) of Corporate Debtor Milkat No. 3339 Block No. 1, from south side, C.S. No. 227/23A, harpale park, Opp. Berger Paint, P, Hursungi, Pune 412308 |
| 6. | Insolvency Commencement Date in respect of Corporate Debtor As per order of NCLT, Mumbai Bench dated June 11, 2024 in C.P.(IB) No. 149/MB/2022 |
| 7. | Estimated date of closure of Insolvency Resolution Process December 08, 2024 (180 days from the Insolvency Commencement date which is June 11, 2024) |
| 8. | Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional Name: Mr. Roshen Chordiya Registration No: IBBI/IPA-001/IP-P02840/2023-2024/14347 |
| 9. | Address and E-mail of the Interim Resolution Professional, as registered with the Board Address: 114, Solaris Hubtown, N. S. Phadke Marg, Near East West Flyover, Andheri (E), Mumbai-400069 Email Id: - risingsun192123@gmail.com |
| 10. | Address and E-mail to be used for correspondence with the Interim Resolution Professional Address: Renaissance Insolvency Resolution Professionals Private Limited, 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: cirp.cianhealthcare@gmail.com |
| 11. | Last date for submission of claims June 25, 2024 Date of appointment of IRP is June 11, 2024. 14 days from receipt of order for appointment of IRP i.e., from June 11, 2024 is given for submission of claim. |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NIL |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: https://ibbi.gov.in/home/downloads |

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Cian Healthcare Limited** on June 11, 2024.

The creditors of **Cian Healthcare Limited** are hereby called upon to submit their claims with proof on or before June 25, 2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: June 13, 2024

Place: Mumbai




Roshen Chordiya

Interim Resolution Professional

Registration No. IBBI/IPA-001/IP-P02840/2023-2024/14347